

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 3

IA 5043/2023 (NEW IA) in C.P. (IB)/527(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **06.11.2023**

NAME OF THE PARTIES: **ANDHRA BANK VS PROJECT MASTER**
ELECTRICALS PVT LTD

Section 7 of the Insolvency and Bankruptcy Code, 2016 and Rule 11

ORDER

IA 5043/2023

- 1) None present for the Applicant/Liquidator of the Corporate Debtor, when the matter is called out.
- 2) The limited prayer in the present Interlocutory Application is for placing on record Progress Report for the quarter ended 30.09.2023 as per the Regulation 15 of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.
- 3) The said Progress Report is taken on record. No order is called for.
- 4) The Interlocutory Application bearing IA No. 5043 of 2023, is disposed of as Allowed.

5) Registry is directed to list the main Company Petition as and when new Application, if any, filed by the Parties come up on Board.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare